<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 79 of 2017

Dated: 14th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Haryana Vidyut Prasaran Nigam Ltd., Vs. Central Electricity Regulatory Commission & Ors.			Appellant(s) Respondent(s)
Counsel for the Respondent(s)	:	Mr. M. G. Ramachandran Ms. Ranjitha Ramachandran Ms. Poorva Saigal for R-2 Ms. Sanjana Dua	

h/f Ms. Suparna Srivastava for R-3

<u>ORDER</u>

Learned counsel for respondent No.3 seeks a week's more time to file reply. She may take steps to file the same on or before 22.11.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on 09.01.2018.

(S.D. Dubey) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/ss